

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 201
IB)-423(PB)/2023

IN THE MATTER OF:

Punjab National Bank International Limited ... Petitioner/Applicant
Vs.
MBL (MP) Toll Road Company Limited ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 01.05.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Mithilesh Kumar Pandey, Mr. Avinash Kumar,
Adv. for PNBIL
For Respondent : Ms. Anusuya Salwan, Advocate

ORDER

In terms of the order dated 24.04.2024, the substantial payment has been made, which is confirmed by the Ld. Counsel Mr. Mithilesh Kumar Pandey for the PNBIL.

List the matter in continuation for further proceedings and appropriate directions **on 15.05.2024.**

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(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)